

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.301/TT/2013

Date:15.4.2015

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for (A) 400 kV 125 MVAR bus reactor at 765 kV Indore sub-station along with associated bays (B) 400 kV 125 MVAR bus reactor-I and bus reactor-II at 765 kV Gwalior sub-station along with associated bays (C)765 kV D/C Jabalpur pooling station-Bina ckt-I with 240 MVAR switchable line reactors and associated bays (D) 765 kV D/C Jabalpur Pooling station-Bina Ckt-II with 240 MVAR switchable line reactors and associated bays under "Transmission System for Phase-I Generation Projects in Orissa Part-C" in Western Region for 2009-14.

Sir,

With reference to petition mentioned above, I am directed to requested you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) The Board Approval for approving investment approval and revised cost estimates, if any, along with revised apportioned approved cost of the project duly certified by Company Secretary.
- b) Details of element wise (i.e. land, building and civil work, TL, sub-station etc) and year wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharge liability corresponding to the elements of the asset, duly certified by the Auditor along with all the revised tariff forms for the purpose of truing up, in line with the provision of truing up in 2009 Tariff Regulations.
- c) Year wise and loan wise computation of interest during construction on cash basis along with editable soft copy in Excel format with links for the asset from the date of infusion of debt fund up to DOCO as per 2009 Tariff Regulation and submit SBI, IFC-A 301419-01, IFC 31419-02, FC bond agreements and

applicable interest rates from time to time and interest payment schedule whether quarterly/half yearly/annually.

- d) If there is any default in interest payment on loan, provide the details of penalty paid or payable, whether the same is included in the IDC amount;
- e) Applicable exchange rate as on date of payment of interest on loan;
- f) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. building, civil work, sub-station, transmission line, PLCC and etc) of the respective assets covered in the instant petition.
- g) Amount of opening gross block (as on DOCO) as per Form-9A "Statement of Capital Cost" as per Books of Accounts (accrual basis) for all the assets and indicate the un-discharged liabilities included in the gross block;
- h) Whether entire amount pertaining to IDC and IEDC has been actually paid up to DOCO?
- i) Clarify whether entire liability pertaining to initial spares has been discharged as on DOCO? if yes, detail of the same.

Yours faithfully,

(V. Sreenivas)  
Deputy Chief (Legal)